CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 309/MP/2026

Subject	:	Petition under Section 79(1)(a) and (f) of the Electricity Act,2003 seeking declaration of increase in rate of Goods and Service Tax (GST) from 5% to 12% on account of Notification No. 8/2021-Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance as a 'Change in Law' event in terms of the Article 10 of the Power Usage Agreement for supply from 300 MW project of SECI at Andhra Pradesh (Ramagiri) (out of the total capacity of 1200 MW) and further direct the procurer discom to pay compensation along with carrying cost to SECI towards the additional amount incurred on account of such Change in Law event, in terms of the liberty given in Petition no. 617/AT/2025 to seek Change in Law relief.
Petitioner	:	Solar Energy Corporation of India Limited (SECI)
Respondents	:	Indian Renewable Energy Development Agency Ltd. and Anr.
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Anushree Bardhan, Advocate, SECI Ms. Ritika Sing, Advocate, SECI Ms. Rashmi Vaish, Advocate, SECI Shri Harsh Jain, Advocate, SECI Shri Ayush Sharma, Advocate, SECI

Record of Proceedings

At the outset, learned counsel for the Petitioner, SECI, submitted that the Petitioner's project falls under the CPSU Scheme Phase II (Government Producer Scheme) under the CPSU Guidelines dated 5.3.2019. She submitted that none of the Respondents has filed their reply in the matter. She further submitted that the Petitioner initially filed for compensation on account of the declaration of an increase in the GST rate from 5% to 12% pursuant to Notification dated 30.9.2021 issued by the Ministry of Finance, and in terms of the Power Usage Agreement signed between SECI and the Respondent, MPPMCL. Subsequently, the GST rates were decreased from 12% to 5%, and the Petitioner is therefore seeking Change in Law impact only for 300 MW capacity

out of the total capacity of 1200 MW and that too with respect to the Respondent, MPPMCL, only. She also submitted that one more opportunity may be given to the Respondent, MPPMCL, for filing its reply in the matter.

2. Considering the submissions of learned counsel for the Petitioner, the Commission deemed it appropriate to afford one more opportunity to the Respondent, MPPMCL, to file its reply in the matter within three weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **12.01.2027.**

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)